

ITEM NO.234

COURT NO.5

SECTION XV

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT

Petition(s) for Special Leave to Appeal (C) No(s). 3947/2019

MOHAMMAD MARUF KHAN & ANR.

Petitioner(s)

VERSUS

ICICI LOMBARD GENERAL INSURANCE COMPANY LTD. & ORS.

Respondent(s)

30-07-2024

PRESENT : MEMBERS OF LOK ADALAT

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
MS. VIBHA DUTTA MAKHIJA, SENIOR ADVOCATE  
MR. V.N. RAGHUPATHY, ADVOCATE-ON-RECORD

For Petitioner(s) Mr. Kamran Malik, Adv.  
Mr. Rizvi Choudhary, Adv.  
Mr. Mobin Ullah, Adv.  
Mr. Md. Anas Chaudhary, Adv.  
Mr. Mohd. Sharyab Ali, Adv.  
Ms. Shehla Chaudhary, Adv.  
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) Mr. Navneet Kumar, Adv.  
Mr. Harsh Sharan, Adv.  
Mr. Parijat Kishore, AOR

A W A R D

1. The dispute between the parties has been referred for determination to the Lok Adalat.
2. The matter could not be settled in Lok Adalat.
3. List the matter in Court.

(GEETA JOSHI)  
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR